

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOKSABHA
UNSTARRED QUESTION No. 1046

TO BE ANSWERED ON MONDAY, JULY 29, 2024/SHRAVAN 7, 1946 (SAKA)

**FINANCIAL ASSISTANCE TO ANDHRA PRADESH UNDER ANDHRA PRADESH
REORGANIZATION ACT**

1046. SHRI APPALANAIDU KALISETTI

Will the Minister of FINANCE be pleased to state:

- (a) the total financial assistance allocated and disbursed to the backward districts of Andhra Pradesh under the Andhra Pradesh Reorganization Act, 2014, over the past five years, district-wise, especially to Vizianagaram district;
- (b) the details of key developmental projects undertaken in these districts with the allocated funds, particularly in Vizianagaram district;
- (c) the current status, progress and details of funds utilized for the allocated projects, over the past five years, district-wise, especially in Vizianagaram district;
- (d) whether any challenges or delays are being faced in implementing these projects and if so, the details thereof; and
- (e) the details of any pending proposals for additional assistance or projects in these districts, including Vizianagaram district, along with the reasons for their pendency?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (e): The Andhra Pradesh Reorganization Act (APRA), 2014, inter-alia, provides that the Central Government may, having regard to the resources available to the successor State of Andhra Pradesh, make appropriate grants and also ensure that adequate benefits and incentives in the form of special development packages are given to the backward areas of the State. The said Act further provides that the Central Government shall, while considering the special development package for the successor State of Andhra Pradesh, provide adequate incentives, in particular for Rayalaseema and north coastal regions of the State. Accordingly, seven districts namely, Anantapur, Chittoor, Cuddapah, Kurnool, Srikakulam, Vishakhapatnam and Vizianagaram in Rayalaseema and north coastal region of Andhra Pradesh were identified for grant of special development package. NITI Aayog, in its report namely "Report on Developmental Support to the Successor State of Andhra Pradesh under APRA, 2014" dated 1st December, 2015, has, inter-alia, recommended a total amount of Rs. 2,100 crore for the

seven backward districts of Andhra Pradesh @Rs. 300 crore per district. This grant included Rs. 700 crore released in the Financial Year (FY) 2014-15 and FY 2015-16.

The developmental works executed in the seven backward districts of Andhra Pradesh by the State Government of Andhra Pradesh under the aforementioned package include Panchayati Raj Roads, R&B Roads, Drinking Water, Drilling of Borewells, Energization of Borewells, Tribal Welfare, Minor Irrigation, Agriculture, Horticulture and Micro Irrigation, Sericulture, Dairy Development, Fisheries, construction of Anganwadi buildings, Medical and Health related works.

The releases towards development of seven backward districts of the State under the APRA, 2014 are based on recommendations of the NITI Aayog. The Union Government has released an amount of Rs. 1,750 crore for development of seven backward districts of the State under the APRA, 2014 to the State of Andhra Pradesh including the 4th installment of Rs. 350 crore released on 31.03.2020 and the 5th installment of Rs. 350 crore released on 31.03.2021. However, the Utilization Certificates of Rs. 1,049.34 crore only have been submitted by the State Government of Andhra Pradesh.
